

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Sr. No. 54

C.S.P. No. 677/(MAH)/2017  
M.A. No. 518/2017

CORAM:

Present:

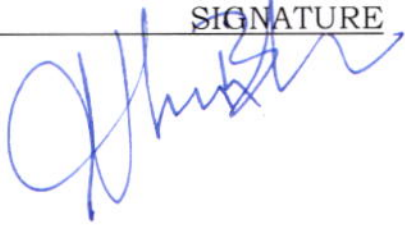

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE PARTIES: M/s. Zeus Education Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Harsh BUCH	Advocate for Applicant companies i/b ALMT Legal.	
2)	Aishwarya Bhandari	Advocate for Applicant companies i/b ALMT Legal	

**ORDER**

**MA 518/2017 in CSP No. 677/230-232/NCLT/MB/MAH/2017**

On the Amendment Application (MA 518/2017) moved by the Petitioner basing on the approval of the scheme by the shareholders with a modification that the scheme is to be treated as specified under section 133 as per the accounting standard specified in section 133 of the Companies Act, 2013 r.w. Rule 7 of the Companies (Accounts) Rule 2014, this application is **allowed** with a direction to the Petitioner to carry out, the amendments sought in the Application, in the scheme and file amended scheme before this Bench on or before next date of hearing.

List this matter (CSP 677/2017) for hearing on **07.02.2018**.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)